

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. C.P. (IB)/1092(MB)2020

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

NAME OF THE PARTIES:- R Mall Developers Pvt. Ltd.
V/s
Escapology Entertainment India
Private Limited

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Rubin Vakil a/w Shrey Shah appeared for the Operational Creditor through VC. None present on behalf of the Corporate Debtor. Perusal of the record reveals that notice to the Corporate Debtor has duly been served. Despite service of Court notice, none has appeared on behalf of the Corporate Debtor, therefore, Corporate Debtor is proceeded **ex-parte**. Heard, Counsel for the Operational Creditor for a considerable time. List this matter for filing of written submissions on **05.04.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)